

12.23½ hrs.

PETITION RE. ADVOCATES ACT,  
1961

**Shri Daji (Indore):** I beg to present a petition signed by Shri Purushottam Namjoshi and others relating to the Advocates Act, 1961.

Sir, I would like to make a submission to you, with your permission. As this matter is pending and is likely to come up again in this House next week—the Advocates (Amendment) Bill—and since the House will be adjourning soon, may I request you to get supply of information on this petition expedited?

**Mr. Speaker:** I will examine it.

**Shri S. M. Banerjee (Kanpur):** Not only this petition, but others also have been sent to the Law Minister. Since the Deputy Law Minister is here, he can inform us whether any action has been taken on this, whether it has been taken up with the Bar Council, etc.

**The Minister of Commerce (Shri Manubhai Shah):** Sir, what about papers to be laid on the Table?

**Mr. Speaker:** Yes, papers to be laid on the Table. Shri Sanjiva Reddy.

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** Shall I reply to Mr. Banerjee's point?

**Mr. Speaker:** I will come to that again. Now papers to be laid on the Table.

12.26 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF BOKARO STEEL LTD.  
AND GOVERNMENT REVIEW

**The Parliamentary Secretary to the Minister of Steel and Mines (Shri Thimmaiah):** on behalf of Shri Sanjiva Reddy, I beg to lay on the

Table a copy each of the following papers:

- (1) Annual Report of Bokaro Steel Limited, New Delhi, for the period ending the 31st March, 1965, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5293/65].

REPORT ON ACTIVITIES OF CENTRAL SILK BOARD

**The Minister of Commerce (Shri Manubhai Shah):** I beg to lay on the Table a copy of Report on the activities of the Central Silk Board for the year 1964-65. [Placed in Library. See No. LT-5294/65].

ANNUAL REPORT OF CEMENT CORPORATION OF INDIA AND GOVERNMENT REVIEW

**The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh):** I beg to lay on the Table a copy each of the following papers:

- (1) Annual Report of the Cement Corporation of India Limited New Delhi, for the year ending 31st March, 1965, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-5293/65].

**Mr. Speaker:** I will ask the office to take care. When it is pasted in this manner, I do not know whether there is something under it also. Therefore, I have left it out. So, care

might be taken. When it is pasted in this manner, I cannot take note of what is under it.

12.27 hrs.

### BUSINESS OF THE HOUSE

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 6th December, 1965, will consist of:

- (1) Further consideration of the Food Situation and the drought conditions in the country.
- (2) Further consideration of the motion for reference of the Delhi Administration Bill, 1965 to a Joint Committee.
- (3) Consideration and passing of:
  - The Union Duties of Excise (Distribution) Amendment Bill, 1965.
  - The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1965.
  - The Estate Duty (Distribution) Amendment Bill, 1965.
  - The Goa, Daman and Diu (Absorbed Employees) Bill, 1965.
  - The Indian Tariff (Amendment) Bill, 1965.
- (4) Discussion on the Resolution regarding Report of Railway Convention Committee, 1965.
- (5) Further consideration of the Seeds Bill, 1964, as passed by Rajya Sabha.
- (6) Consideration of a motion for reference of the Foreign Marriage Bill, 1963 to a Joint Committee.

**Mr. Speaker:** Not local marriage, but foreign marriage.

**Shri S. M. Banerjee (Kanpur):** Anybody who has foreign exchange outside can marry!

**Mr. Speaker:** Mr. Kamath tried to intervene and I assured him that it does not relate to him, but to foreign marriage!

**Shri Hari Vishnu Kamath (Hoshangabad):** Mr. Banerjee intervened, not I, Sir.

**Shri Satya Narayan Sinha:**

- (7) Consideration and passing of:

The Electricity (Supply) Amendment Bill, 1965.

The Jawaharlal Nehru University Bill, 1965, as passed by Rajya Sabha.

- (8) Discussion on the motion given notice of by Shri H. V. Kamath for modification of the Ministers' Residences (Amendment) Rules, 1966.

- (9) Discussion under Rule 198 to be raised by Shri Madhav Limaye and others on the closure and likely closure of textiles mills and large scale retrenchment and lay-off in engineering, metal and other industries throughout the country on Friday, the 10th December, 1965 after disposal of questions.

- (10) Consideration and passing of the Delhi High Court Bill, 1965.

**Mr. Speaker:** Yesterday I have assured the House that I will get the information they wanted in connection with those assurances. I will request the Minister that he gets that information.

**Shri P. K. Deo (Kalahandi):** Sir, in the course of the replies to various questions, the impression was created in this House that the Government is going to table a Bill to extend the life of the Orissa Legislative Assem-